

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) to (c). A statement is laid on the Table of the House. [See Appendix I, annexure No. 31.]

दिल्ली के कालेजों में प्रवेश

*१३४. { श्री राम सुभग सिंह :
श्री हेम राज :
श्री वाजपेयी :
श्री विनूति मिश्र :
श्री महाद्विजा :

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि .

(क) इस वर्ष हाई स्कूल या हायर मेंकेन्टरी परीक्षा पास करने के बाद कितने छात्रों और छात्राओं ने दिल्ली के विभिन्न कालेजों में प्रवेश के लिये आवेदन-पत्र दिया,

(ख) उनमें से कितने को प्रवेश मिला, और

(ग) दिल्ली के कालेजों में प्रवेश पाने की कठिनाइयां दूर करने के लिये क्या उपाय किये गये हैं ?

शिक्षा मंत्री (डा० का० ला० श्रीभाली) (क) में (ग) सूचना एकत्र की जा रही है और यथा-समय सभा-घटल पर रज दी जायगी ।

Indian School of Mines and Applied Geology, Dhanbad

*135. Shri Jhulan Sinha: Will the Minister of Scientific Research and Cultural Affairs be pleased to state:

(a) whether the Indian School of Mines, Dhanbad has been properly staffed in respect of teaching of Petroleum Technology

(b) whether the inadequacy and lack of properly qualified staff has

been brought to the notice of Government; and

(c) if so, the measures taken to remedy the shortcomings?

The Minister of Scientific Research and Cultural Affairs (Shri Humayun Kabir): (a) to (c). Curriculum for the first two years of the course in Petroleum Technology is common with that for courses in Mining and Applied Geology and satisfactory provision exists at the Institute for covering the subjects of study during this period Curriculum for the third year of the course, which has started only in July this year, requires specialists in Petroleum Technology. The following measures have been taken to secure the necessary specialists:—

(1) An offer of appointment as Lecturer has been made to an Indian specialist in Oil Refining Practice, and Union Public Service Commission has been asked to recruit a Professor as soon as possible.

(2) Requests have also been made for two foreign experts under the foreign aid programmes.

In addition, efforts are being made to secure the services of specialists now working in the Oil and Natural Gas Commission and other organisations on loan to the Institute for specified periods

Amendment of Rules 4A and 4B of Government Servants Conducts Rules

*136 Shri Easwara Iyer: Will the Minister of Home Affairs be pleased to state

(a) whether in view of the recent amendments to Rules 4A and 4B of the Central Civil Services (Conduct) Rules the Government of India have evolved any machinery for settling the disputes between Government and its employees; and

(b) if so, the nature thereof?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) and (b). No amendment has been made to Rules 4A and 4B of the Central Civil Services (Conduct) Rules, 1955. The question regarding nature of the machinery evolved for settling the disputes does not, therefore, arise.

New Headquarters of Delhi Municipal Corporation

***137. Shri Mohan Swarup:** Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that the new headquarters of the Delhi Municipal Corporation will be built near the Ramlila Ground;

(b) if so, how much land and funds will be required for the purpose;

(c) whether it is also a fact that quarters at present located on the plot will be demolished; and

(d) if so, the details thereof?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) and (b). A plot measuring 12.5 acres has been tentatively selected for the construction of the Headquarters building of the Delhi Municipal Corporation at the junction of the Circular Road and the Minto Road. Estimates for the cost of the building have not yet been prepared.

(c) and (d). If the proposed plot is finally allotted to the Municipal Corporation, it will involve demolition of 116 Government residential quarters, 6 N.D.M.C. shops and 10 public latrines.

Free and Compulsory Primary Education

***138.** { **Shri Ram Krishan Gupta:**
Shri Shree Narayan Das:
Shri Radha Raman:
Shri R. C. Majhi:
Shri Subodh Hansda:
Shri S. C. Samanta:
Shri D. C. Sharma:
Shri Prakash V. Shastri:
Pandit Munishwar Dutt
Upadhayay:
Shri M. L. Dwivedi:
Shri Pahadia:
Shri Siddiah:

Will the Minister of Education be pleased to refer to the reply given to Starred Question No. 474 on the 20th February, 1959 and state:

(a) whether Government have received comments and suggestions of all the State Governments and Union Territory Administrations on the draft legislation for introduction of free and compulsory primary Education;

(b) if so, the steps taken for necessary legislation in this regard;

(c) whether estimates have been received from all the State Governments and Union Territory Administrations; and

(d) if so, the financial implications and details of the scheme?

The Minister of Education (Dr. K. L. Shrimali): (a) The comments and suggestions of Jammu and Kashmir, Mysore and West Bengal have not yet been received.

(b) Draft of the model legislation has been finalised and is being sent to the State Governments for their guidance.

(c) The estimates have not yet been received from Jammu and Kashmir and Laccadive, Minicoy and Amindivi Islands.

(d) The details as well as the financial implications are being worked out.